

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 252 OF 2015
IA No. 408 of 2015**

Dated: 13th January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**M/s. Salasar Steel & Power Ltd.
Versus**

...Appellant(s)

**Chhattisgarh Electricity Regulatory Commission
& Anr.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. Raunak Jain

Counsel for the Respondent(s): Mr. C.K. Rai for R.1

ORDER

We have heard learned counsel for the parties. We feel that Chhattisgarh State Power Distribution Company Limited (DISCOM) should be impleaded in this appeal. Learned counsel for the Appellant says that he will file an amended memo of appeal. He is permitted to do so and a copy of the same be served on the DISCOM. On amended memo of appeal being filed, registry is directed to issue notice to the newly impleaded party-DISCOM. Dasti in addition is permitted.

List the matter on **05.02.2016**. In the meantime, learned counsel for the State Commission shall obtain necessary instructions.

**(I.J. Kapoor)
Technical Member
ts/mk**

**(Justice Ranjana P. Desai)
Chairperson**